

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:11
ANSWERED ON:24.02.2015
OWNERSHIP RIGHTS TO REFUGEES
Patel Shri Prahlad Singh;Verma Shri Rajesh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a large number of persons, who have migrated to India during partition in 1947, have not been given ownership rights to property;
- (b) if so, the details thereof; and
- (c) the remedial measures taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) to (c): In the wake of partition in 1947, a large number of persons displaced from the then West Pakistan migrated to India and were paid compensation and rehabilitation grant in lieu of their verified claims in respect of the properties abandoned by them in West Pakistan as per the provisions contained in the Displaced Persons (Compensation and Rehabilitation) Act, 1954 and Rules framed thereunder in 1955. The ownership rights/leasehold rights on the rural/urban property were conferred to such displaced persons who were allotted such property as compensation.